



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 5211/NGT OA-1001/19/2020

दिनांक 18/01/2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order issued on 18.10.2019 by Hon'ble National Green Tribunal, New Delhi in O.A. No 1001/2019 News Item in The Indian Express dated 18.10.2019 "titled 5000 Illegal E-Waste Units Being Run In Capital: Study authored by Esha Roy"

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance of Hon'ble National Green Tribunal's order dated 18.10.2019 in O.A. No 1001/2019 News Item in The Indian Express dated 18.10.2019 "titled 5000 Illegal E-Waste Units Being Run In Capital: Study authored by Esha Roy" the action taken report is submitted for kind perusal and necessary action please.

Enclosure: Compliance report.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1001/2019

**NEWS ITEMS IN THE INDIAN EXPRESS DATED 18.10.2019
TITLED**

**“5000 ILLEGAL E-WASTE UNITS BEING RUN IN CAPITAL:
STUDY AUTHORED BY ESHA ROY”**

**Report Filed By Regional Officer, Uttar Pradesh Pollution Control Board,
Ghaziabad For And On Behalf of Uttar Pradesh Pollution Control Board**

As Per The Order Dated 18.10.2019 In Abovementioned Application.

Subject : Factual and Action Taken Report with Regards to Illegal E-Waste Processing Units Operating in Ghaziabad

1. Background

The Hon'ble National Green Tribunal has taken cognizance of the News item in the Indian Express titled "5000 ILLEGAL E-WASTE UNITS BEING RUN IN CAPITAL: STUDY AUTHORED BY ESHA ROY" published on 18.10.2019 and passed following orders on 18.10.2019

"The above report is to the effect that five thousand illegal e-waste processing units are operating in and around Delhi as per study undertaken by Toxic Link. The hotspots are located in Northeastern and Eastern parts of Delhi, including Seelampur (Shahadra), Mustafabad (North East Delhi), Behta Hazipur and Lone (Ghaziabad). Waste is sold to the said units by dismantlers/recyclers.

Let the DPCC in coordination with the District Magistrates of East and North East Delhi with regard to the area in Delhi and the Uttar Pradesh State PCB and District Magistrate, Ghaziabad with regard to the area in District Ghaziabad furnish a factual and action taken report within one month by email at judicial-ngt@gov.in. Nodal agencies will be DPCC and UPPCB for the respective areas for compliance."

2. Introduction

Areas of Behta Hazipur and Loni, mentioned in above order fall under Tehsil Loni of District Ghaziabad which adjoins Delhi. Over the years large number of illegal units, both polluting as well as non-polluting have come up in the residential areas of Tehsil Loni which borders the North East areas of Delhi.

Ghaziabad District Administration along with concerned departments have been taking action against these illegal industries which are situated in residential areas. Apart from Behta Hajipur, such activities have also been identified and closed in areas of Tila Shahbajpur, Krishna Vihar, Amit Vihar and Sewa Dham which are mostly situated near the Loni- Delhi Border as shown in Figure 1 below.



Figure 1: Geographical location of Tehsil, Loni

3. Action Taken Against Illegal Industries

A joint team of District Administration, Ghaziabad, Nagar Palika Parishad, Loni, Ghaziabad Development Authority, Electricity Department, Police and Uttar Pradesh Pollution Control Board has been taking action against industries in confirming as well as non-confirming areas in Tehsil Loni of District Ghaziabad. Since August, 2019 the joint team has identified and closed/dismantled 315 illegal industries in the said area.

3.1 Action Taken against Illegal units Engaged in Handling and Processing of E-waste and other Related Items.

Sub-Divisional Magistrate, Loni, Tehsildar, Loni, officers of Nagar Palika Parishad Loni, Regional Office, UPPCB, Ghaziabad, Electricity Department and Police carried out survey of the area from 09.09.2019 to 11.09.2019. During the survey, it was observed that a number of illegal industrial activities majorly comprising of small furnaces for melting aluminum, iron, lead etc. for producing sheets, foils, ingots and electronic waste processing units are set up in a residential cluster of Amit Vihar, Sewa Dham, Loni, Ghaziabad, same is presented in *Figure 2* below.



Figure 2: Small furnaces used for melting

During the survey, the joint team demolished 42 industries in Ghaziabad region of Amit Vihar area. The electrical connections of the industries were also disconnected by the officers of electricity department. Photographs of action taken during the survey are shown as *Figure 3*.



Figure 3: Demolition action taken against illegal units in Amit Vihar, Loni

Action Taken against Illegal E- Waste Processing units in Behta Hazipur and Tila Shahbajpur, Loni

Similarly, regular survey of areas of Behta Hajipur, and Loni Border area is being carried out. During inspections between 17.08.2019 to 22.08.2019 by the joint committee 17 illegal units carrying out operations of wire drawing were found operating in the residential areas. All the 17 units were sealed during inspection. Further, Action under section

151/107/116 of CRPC was taken against 12 persons found responsible for carrying out the illegal operations in the residential areas. Photographs taken during the survey are shown in *Figure 4*.

Further, drive was carried out from 19.11.2019 to 21.11.2019 in the area and electrical wires and e-waste was seized and FIRs were registered against 15 individuals. During the said period public announcements were also made to sensitize the public about harm of burning wires and processing e-waste in open and warning was issued to deposit such items voluntarily with representatives from Nagar Palika's office. Another drive has been carried out on 6.2.2020 and 7.2.2020 in the said area and material has been seized.



Figure 4: Action taken against illegal units in Behta Hajipur, Loni

Action Taken against Illegal E- Waste Processing units in Sewa Dham, Loni

During regular survey, it was found by the joint committee that number of illegal e-waste processing units are operational in open area of Sewa Dham area of Loni. The common practice obtained by these illegal units was to recover the metals from the PCBs using acids like Hcl and H_2SO_4 . After recovering the metals like copper, the waste PCBs were burnt in open causing air pollution. During inspection between 29.10.2019 till 31.10.2019, almost 80 illegal units were demolished by the joint committee. FIRs against 16 individuals carrying out the illegal activities were also lodged. The illegal materials like PCBs, Chips were seized and stored at Nagar Palika, Loni premises as shown in *Figure 5*. The said area was also inspected by representative of Central Pollution Control Board, New Delhi on 02.11.2019 to ascertain the status of closure of units. The seized material is proposed to be disposed off as per rules.





Figure 5: Action taken against illegal units at Sewa Dham, Loni

4. Major Findings

- i)** Illegal units engaged in handling/processing of e-waste, primarily wires and PCBs have been identified in Behta Hajipur, Tila Shahbajpur, Krishna Vihar, Amit Vihar and Sewa Dham areas of Tehsil Loni which is adjoining North-East Delhi
- ii)** The said area is notified region of Ghaziabad Development Authority's Master Plan – 2021
- iii)** The activities with regards to e-waste handling/processing are primarily restricted to burning of wires, etching of PCBs and smelting.
- iv)** No electronic or electrical equipment's were found to be dismantled in the area, from which it is evident that dismantling of e-waste is being done outside Ghaziabad and only PCBs and wires are being brought for burning and processing.

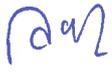
5. Recommendations

In view of above findings and observations, following recommendations are made:

- Ghaziabad Development Authority should demarcate the areas where units are operating against the land use as per Master Plan and take necessary action against these units as per law/demolition of illegal units against the master plan.
- Ghaziabad Development Authority and District Administration should take action against owners of plots/land on which such illegal activities are being carried out under provisions of law.
- To stop the illegal clustering of industries in residential areas of Loni, it is mandatory that no industrial electricity connection to any industry in residential areas.
- It should be ensured that the illegal industries which are being closed down by the joint committee should not be allowed to operate again in the residential areas.
- Police should install a checking post and boom barrier at Loni-Delhi border and do mandatory checking of vehicles to stop transboundary movement of wires, PCBs and smelted ingots.
- All *Dharam Kantas* (weighing bridges) in the abovementioned areas of Loni should be stringently monitored by Weights and Measures Department and Police. They should be directed to report vehicles suspected to be carrying prohibited items like PCBs, wires etc.


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